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### COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE

(iii)

### CHAIRMAN

1. Shri Rajinder Singh Bisla

#### MEMBERS

2. Shri Azmat Khan

3. Shri Phusa Ram-

4. Shri Brij Anand

\*5. Shri Anand Singh Dangi

6. Shri Dhir Pal Singh -

7. Shri Amar Singh Dhanak

8. Shri Ram Bhajan Aggarwal

9. Shri Ram Bilas Sharma

\*\*10. Shri Amir Chand Makkar

#### SECRETARIAT

. 1,	Shti Sumit Kumar	Secretary
2.	Shti Kuldip Singh	Under Secretary

Resigned from the membership of the Committee w.e.f. 12th October, 1992 on his appointment as Cabinet Minister.

\*\* Nominated as member of the Committee w.e.f. 6th November, 1992 for the remaining period of the year 1992-93 against the vacancy caused by the resignation of Shri Anand Singh Dangi on his appointment as Cabinet Minister.

# INTRODUCTION

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I, the Chairman of the Public Accounts Committee, having been authorised by the Committee in this behalf, present their Thirty Fifth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1987-88.

2. The present Public Accounts Committee was constituted vide Notification No. PAC-14/92/25 dated 1st May, 1992.

3. The Appropriation Accounts/Finance Accounts for the year 1987-88 were laid on the Table of the House on 15th January, 1990. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the Report. The Committee in their meetings held on 1st December, 1992, 5th and 11th January, 1993 considered the reasons for excess and surrenders furnished by the concerned departments and, the evidence tendered by them.

4. A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Chandigarh the 15th February, 1993 RAJINDER SINGH BISLA CHAIRMAN

### EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEAR 1987-88 REQUIRING REGULARISATION EXCESS FOR THE YEAR 1987-88

The overall excess of Rs. 31.96 crores in 12 grants/appropriations requiring regularisation under Article 205 of the Constitution of India. The details of the grants are given below :--

Sr. No.	Number and name of grant	Fotal	grant	Expenditure	Exces
i	2		3	. 4	5
	(In	Rup	ees)	· · · · · · · · · · · · · · · · · · ·	·····
Reve					
(i)	3-Home	•		- '	•
	Original 56,20,59,000	J			
	Supplementary 14,44,49,500	}	70,65,08,500	70,93,95,221	28,86,721
(ii)	4-Revenue Original 41,36,61,000	Ĵ			
	Supplementary 12,02,19,000	۰۶ ز	23,38,80,000	24,69,32,392	1,30,52,392
(iii)	6-Finance				
5	Original 31,14,48,000	ſ	•	· ·	- -
(iv)	Supplementary 34,85,000 9-Education	ĵ	31,49,33,000	41,22,49,090	9,73,16,090
	Original 1,78,79,00,000	ļ	· · · ·		
•	Supplementary 41,29,31,800	ſ	2,20,08,31,800	2,27,15,70,112	7,07,38,312
(v)	10 — Medical and Public Health _	-	÷		-
-	Original 1,07,59,31,000	ו	1 00 47 47 000	1 11 04 00 100	1 55 66 4 55
	Supplementary 1,38,36,000	ſ	1,09,47,67,000	1,11,24,99,133	1,77,32,133
(vi)]	15—Irrigation				`
	Original 1,00,88,24,000	1	1 0.4 52 65 000	2 ···	10.1.01
	Supplementary 91,65,41,000	ſ	1,92,53,65, <u>0</u> 00	2,0 <b>2,64</b> ,66,000	10,11,01,449
(vii)	18-Anima! Hushandry				
÷	Original 16,21,30,000	4	20 57 07 000	* 01.00.50.001	·
	Supplementary 4,35,77,000	ſ	20,57,07,000	21,20,73,371	63,66,371

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I 2 (viii) 23Transport Original 1,00,75,78,000	3	4	5
		-	
Original 1,00,75,78,000		,	-
Supplementary (6,62,75,000.	1,17,38,53,000	1,18;38,77,426	1,00,24,426
(ix) 24 - Toorism Original 1,53,41,000 Supplementary	1,53,41,000	1,53,91,755	50,793
(i) 3 - Home		-	
Original 89,27,000 Supplementary 22,03,200	(1,11,30,200	4,13,27,050	1,96,859
(ii) 8 - Buildings and Roads			ن. د
Original	Nil	- 22,630	22,630
Capital	f		
22-Co-operation Original 5,92,78,300 Supplementary Nil	5,92,78,000	5,93,32,947	54,947
• –	· · ·		31,95,43,120

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## OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE

The main reasons for the excess expenditure over various grants were attributed to payment of arrears due to revision of pay scales of Government employees w.e. 1 January; 1986; salaries and wages etc. during the year 1987-88 and to various other reasons.

The Committee note that the Revenue Department on one hand surrendered the grant and on the other hand made the expenditure under grant '4-Revenue' as indicated below :---

- (i) an amount of Rs. 70.65 lacs was surrendered without taking into accounts the actual expenditure incurred for hail-storm relief ;-
- (ii) the entire budget provision of Rs. 60.00 lacs placed for assistance
  for repairs/reconstruction of houses was surrendered whereas
  Rs. 0.17 lacs were incurred in district Rohtak for the purpose ;
- (iii) the entire budget provision of Rs 10.00 lacs placed for supply of medicines was surrendered whereas the department actually incurred an expenditure of Rs 3.28 lacs for the purpose; and
- (iv) out of total budget provision of Rs. 95.00 lacs placed for 'repairs' and restoration of demaged irrigation and flood control works' and 'Dewatering Operations' an amount of Rs. 94.00 lacs were surrendered without taking into account the total expenditure of Rs. 57.29 lacs.

The Committee observe that it is a gross negligent act on the part of the department and desire that the matter be investigated and responsibility of the concerned officers/officials may be fixed and it be informed of the same within three months.

The Committee further observed that the Finance Department should take necessary steps to check the recurrence of excess expenditure in future and the same may be intimated to the committee within three months.

Subject to these observations, the Committee recommend that the excess expenditure indicated above may be regularised by the Legislature in the manner prescribed under Article 205 of the Constitution of India.

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